

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/TT/2020

Subject : Petition for determination of tariff of (1) 400 kV K.V Kota Suryapet – 1 & 2 feeders for period 2016-19 (2) Part of PGCIL 400 kV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 km (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for the 2015-19 period.

Date of Hearing : 13.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Transmission Corporation of Andhra Pradesh Limited.

Respondents : Transmission Corporation of Telangana Ltd & Another

Parties present : Shri S. Vallinayagam, Advocate, APTRANSCO
Ms. P Jyostna Rani, APTRANSCO
Shri P. Muralikrishna, APTRANSCO

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant petition has been filed for determination of tariff for the 2015-19 period in respect of the following three assets:-

a. Asset-I: K.V. Kota-Suryapeta-I;

b. Asset-II: K.V.Kota-Suryapeta-II; and

c. Asset-III: VTPS-Nunna-I (Part of Nunna-Manubolu Ckt-3 from Loc.No:532/15 to Loc.Nunna SS + Part of VTPS – Manubolu Ckt from Loc.532/16 to Loc.VTPS).

3. The learned counsel for the Petitioner submitted that SRPC has certified Assets- I and II as ISTS lines. As regards, Asset-III, he submitted that there was difficulty in completion of the 400 kV transmission line from Nunna Sub-station to Manubolu Sub-station that was under the scope of PGCIL due to RoW (right of way) issues. Therefore, on the request of PGCIL, the said line was terminated by LILO of the 400 kV VTPS-Nunna TMDC Line-1 of APTRANSCO at Manubolu Sub-station. PGCIL has been allowed tariff for its portion of the transmission line and the tariff has been included in



the PoC computation. However, for the portion owned by APTRANSCO that is also carrying ISTS power, SRPC has not certified it as an ISTS line as inter-State power flowing in the subject line is less than 50%. Learned counsel for the Petitioner submitted that portion of the line owned by APTRANSCO is in use and it is carrying inter-State power, but it is not getting any tariff. He submitted that as SRPC has declined to grant it ISTS status, APTRANSCO is left with no option but to approach the Commission with a prayer to exercise its inherent power under the regulations to determine tariff for the instant transmission line. He further submitted that none of the respondents have filed their reply to the petition.

4. The Commission directed PGCIL/CTU to submit its comments on the Petitioner's claim that the instant Asset-III is carrying inter-State power and plea for grant of tariff for inclusion in the PoC computation by 4.8.2020, with a copy to the Petitioner.

5. The Commission directed the Petitioner to file the following information on affidavit by 4.8.2020 with advance copy to the Respondents.

A. In respect of Asset-I and II:

- a. Auditor's Certificate indicating hard cost, IDC and IDEC as well as element wise (i.e land, building, transmission line, sub-station, communication system) capital cost as on COD and additional capital expenditure along with complete set of tariff forms.
- b. The year wise discharge statement of IDC and IEDC, if any.
- c. Element wise (transmission line and sub-station) details of initial spares capitalized and its discharge, if any.
- d. Loan agreement with Rural Electrification Corporation Limited.
- e. Statement of loan repayment
- f. Actual debt equity ratio for the funding
- g. Copy of Income Tax return filed for FY 2015-16 to FY 2018-19 and Assessment Orders thereon.

B. In respect of Asset-III, details of power flow before LILO and incremental power flow with LILO (i.e. explanation for "X and delta X").

6. The Commission directed the Respondents to file their reply to the petition on affidavit, by 4.8.2020 with advance copy to the Petitioner and Petitioner to file its rejoinder and the comments of PGCIL/CTU, if any, by 12.8.2020. The Commission further directed the parties to comply with above directions within the specified timeline and observed that no extension of time shall be granted.



7. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

